

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO.107 OF 2013
Cuttack the 8th day of March, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)

Dr. Chandraprabha Mohanty,
aged about 60 years,
W/o. Pradip Kumar Mohanty,
Resident of Village/P.O.-Dadhibamanpur,
Baialishmouza, P.S-Sadar, Dist-Cuttack
Assistant Director (Retired),
Vocationl Rehabilitation Centre for Handicapped,
Plot No.1,2 5 & 6, Khandagiri,
Bhubaneswar, Dist-Khurda.

...Applicant
(Advocates: Mr. B. Mohapatra)

VERSUS
Union of India Represented through

1. The Secretary Ministry of Labour
and Employment,
Shram Shakti Bhawan, Rafi Marg,
New Delhi.
2. Director General,
Employment and Training,
Ministry of Labour and Employment,
Shram Shakti Bhawan, Rafi Marg,
New Delhi.

... Respondents
(Advocate: Mr. B.K. Mohapatra)

ORDER(Oral)

SHRI A.K.PATNAIK, MEMBER(A):

Heard Shri B.Mohapatra, learned counsel for the applicant and Shri B.K.Mohapatra, learned Addl.Central Government Standing Counsel, appearing on behalf of the Respondents.

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2. The instant O.A. has been filed by the applicant with prayer for direction to respondents to suitably modify the Office Order No.09/2013 dated 31.01.2013 under Annexure-A/4 and give promotion to the applicant to the post of Deputy Director, Rehabilitation, with retrospective effect, from the date on which such promotion became due, with all consequential benefits.

3. It reveals from the record that ventilating her grievance applicant has not moved the departmental authorities. Shri B.Mohapatra, learned counsel submitted that liberty may be given to the applicant to ventilate her grievance before the Respondent No.2.

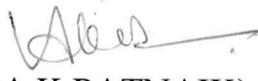
4. In consideration of the above submission, we direct the applicant to make a representation to Respondent No.2 within ten days from to-day and if any such representation is received by Respondent No.2 within ten days from to-day, then, the same shall be considered and disposed of by way of a reasoned and speaking order and the result thereof communicated to the applicant within a period of six weeks from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of at the state of admission itself. No costs.

6. Send a copy of this order along with paper book to Respondent No.2 for which Shri B.Mohapatra, learned counsel for the applicant undertakes to file the postal requisites by 12.3.2013. Free copies of this order be also made over to the learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

BKS


(A.K.PATNAIK)
MEMBER(J)